

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 123

CA No. 156/2021, 210/2021
And
CP No. 64/Chd/Hry /2021

IN THE MATTER OF:

Niten Mehta

...Petitioner

Vs.

Waste to Art Pvt. Ltd.

...Respondent

Under Section: 241, 242, 244, 246 and 59 CA 2013, Rule 11 NCLT Rules

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 30.08.2024.

Sd/-
Court Officer

July 12, 2024
SM